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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

ORIGINAL APPLICATION NO.1287/96

DATE OF ORDER : 25-02-1997

Between :-

G.Narayana

... Applicant

And

1. Union of India, rep. by the General Manager, SC Rlys, Rail Nilayam, Sec'bad.
2. Chief Personnel Officer, SC Rlys, Rail Nilayam, Sec'bad.
3. Dy.Chief Mechanical Engineer, Carriage Repair Shops, SC Rlys, Tirupathi, Chittoor District.
4. Workshop Personnel Officer, Carriage Repair Shop, SC Rlys, Tirupathi, Chittoor District.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri C.V.Malla Reddy, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri M.G.Chaudhari,  
Vice-Chairman). *W.M.*

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(Order per Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

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Shri S.Ramakrishna Rao for the applicant. Admit. Issue notice to the respondents. Shri C.V.Malla Reddy, additional standing counsel for the Central Government for the respondents conveys that he waives notice.

2. The applicant seeks direction to the respondents to deem the applicant to have <sup>been</sup> transferred to Carriage Repair Shop, SC Rlys, Tirupathi in the Semi Skilled grade as Semi Skilled optee with all consequential benefits and to re-fix his seniority by reckoning the grade as semi-skilled with effect from 27-1-82 and to promote him to the next higher post on that basis. Similar question was considered in OA 151/92 and other OAs earlier and relying upon those decisions this Bench had also passed an order in OA 706/96 dt. 9-8-96. We therefore see no reason as to why the similar order be not passed in this case following the said decisions. Hence the following order :-

"It is declared that the applicant is entitled to have his seniority fixed on the basis that he was in the semi-skilled optee category with effect from the date on which he was placed on that category. The Respondents are directed accordingly to re-fix his seniority and give him the consequential benefits including monetary benefits if he is eligible on that basis as early as possible. It is mentioned that according to the applicant the date of his entry into semi skilled optee category is 27-1-82. However it is left open to the respondents to ascertain the correctness of the date and give effect to the order from the correct date if it is other than 27-1-82."

*Ver*

3. The order to be complied within a period of two months from the date of receipt of a copy of this order. O.A. is accordingly disposed of. No order as to costs.

H.R.P.  
(H. RAJENDRA PRASAD)  
Member (A)

M.G.C.  
M.G. CHAUDHARI  
Vice-Chairman

Dated: 25th February, 1997.  
Dictated in Open Court.

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AM/6  
25-3-97  
Deputy Registrar (O.C.)

O.A.1287/96

To

1. The General Manager, Union of India,  
SC Rlys, Railnilayam, Secunderabad.
2. The Chief Personnel Officer,  
SC Rlys, Railnilayam, Secunderabad.
3. The Deputy Chief Mechanical Engineer,  
Carriage Repair Shops, SC Rlys,  
Tirupathi, Chittoor Dist.
4. The Workshop Personnel Officer,  
Carriage Repair Shop, SC Rlys, &  
Tirupati, Chittoor Dist.
5. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
6. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm.

9/4/97  
I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER (ADMN)

Dated: 25-2-1997

ORDER & JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No.

T.A.No.

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

